

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 482/97

Tuesday the 23rd day of May, 2000.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

R.Radhamony  
Part Time Sweeper  
Sub Record Office  
Railway Mail Service  
Trivandrum Division,  
Kottarakkara.

...Applicant

(By advocate Mr Thomas Mathew)

Versus

1. Sub Record Officer  
RMS, Trivandrum Division  
Kottarakkara.
2. Senior Superintendent  
RMS, Trivandrum Division  
Trivandrum.
3. Chief Post Master General  
Kerala Circle, Trivandrum.
4. Union of India, represented  
by its Secretary, Department  
of Posts, New Delhi.

...Respondents

(By advocate Mr Thomas Mathew Nellimoottil)

The application having been heard on 23rd May, 2000,  
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant who is a Part Time Sweeper in the Sub Record  
Office, Railway Mail Service, Trivandrum Division, Kottarakkara  
has filed this application for a declaration that she is  
entitled to get temporary status and to direct the respondents  
to confer temporary status on the applicant with effect from  
29-11-89 with all consequential benefits.

2. In view of the ruling of the Apex Court in Secretary,  
Ministry of Communication and others Vs. Sakhubai & another  
reported in 1998 SCC L&S 119 wherein it has been held

that the Scheme for grant of temporary status does not apply to part time Casual Labourers, the applicant is not entitled to the reliefs sought for.

3. In the result, the application is dismissed leaving the parties to bear the costs.

Dated 23rd May, 2000.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. V. HARIJAGAN  
VICE CHAIRMAN

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